

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 8967 of 2019

Rajendra Uraon Petitioner

Versus

The State of Jharkhand Opp. Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner :Mr. R.S. Mazumdar, Sr. Advocate

For the State :Mrs. Vipul Divya, APP

Order No. 08

Dated 24th June 2020

Heard the learned counsel for the respective sides.

It appears that in spite of the order dated 19.05.2020, no reply has been filed by the State.

The petitioner apprehends his arrest in connection with Piparwar P.S. Case No. 36 of 2019.

It has been alleged that an extremists organization was involved in collection of levy from the D.O. holders coal traders. Petitioner seems to have been implicated on the confessional statement of Dhanraj Bhokta @ Mithu and Bigan Bhokta. Several of the accused person have been granted anticipatory bail in A.B.A. No. 8890 of 2019, A.B.A. No. 8961 of 2019 and A.B.A. No. 1959 of 2019.

Regard being had to the aforesaid facts, the petitioner, named above, is directed to surrender in the court below within four weeks from today and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Sub Divisional Judicial Magistrate, Chatra in connection with Piparwar P.S. Case No. 36 of 2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(RONGON MUKHOPADHYAY,J.)